

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF EPITOME RESIDENCY PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	EPITOME RESIDENCY PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	03.07.2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45100MH2008PTC184241
5.	Address of the registered office and principal office (if any) of corporate debtor	ONE BKC, A Wing 1401, Plot No. C-66, G Block, Bandra Kurla Complex, Bandra(East), Mumbai City, Mumbai, Maharashtra, India, 400051
6.	Insolvency commencement date in respect of corporate debtor	22.04.2025
7.	Estimated date of closure of insolvency resolution process	19.10.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Bharat Ramakant Upadhyay Reg. No.: IBBI/IPA-002/IP-N00120/2017-18/10289
9.	Address and e-mail of the interim resolution professional, as registered with the Board	507, 5th floor, C2 Wing, Skyline Wealth Space, Skyline Oasis Complex, Premier Road, Near Vidyavihar Station, Ghatkopar- West, Mumbai – 400086 Email Id registered with IBBI: brupadhyay@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	507, 5th floor, C2 Wing, Skyline Wealth Space, Skyline Oasis Complex, Premier Road, Near Vidyavihar Station, Ghatkopar- West, Mumbai – 400086 Email Id registered with IBBI: brupadhyay@hotmail.com Claims to be sent on Email Id: Cirpepitomeresidencypvtltd@gmail.com brupadhyay.irp@gmail.com
11.	Last date for submission of claims	06.05.2025 being the 14 th day from the date of receipt of order.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Allottees Real Estate Projects
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Girish Krishna Hingorani 2. Sanjeev Goel 3. Vallabh Narayandas Sawana
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	cirpepitomeresidencypvtltd@gmail.com



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Epitome Residency Private Limited** on 22nd Day of April, 2025.

The creditors of **Epitome Residency Private Limited** are hereby called upon to submit their claims with proof on or before 6th May,2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised representative from among the three insolvency professionals listed against entry No.13 to act as Authorised representative of the class **Allottees Real Estate Projects** in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Bharat Ramakant Upadhyay
Interim Resolution Professional
Reg. No.: IBBI/IPA-002/IP-N00120/2017-18/10289



Date: 23.04.2025

Place: Mumbai

NIDO HOME FINANCE LIMITED

(formerly known as Edelweiss Housing Finance Limited)
Registered Office: Situated At Tower 3, 5th Floor, Wing 'B',
Kohinoor City Mall, Kohinoor City, Kiroi Road, Kuria (West), Mumbai - 400 070.

POSSESSION NOTICE (For immovable property) [Rule 8(1)]

(For immovable property) [Rule 8(1)]
Whereas the undersigned being the authorized officer of the Nido Home Finance Limited (formerly known as Edelweiss Housing Finance Ltd) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest [Act], 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with [rule 3] of the Security Interest (Enforcement) Rules, 2002 issued a Demand notice dated 11.07.2023 (Loan No- LKYNSTH000017517) calling upon the Borrower Sachin Bhangde and Co-Borrower Sagita Sachin Bhangde to repay the amount mentioned in the notice being Rs. 23,85,440.94/- (Rupees Twenty Three Lakhs Eighty Five Thousand Four Hundred Forty and Ninety Four Paisa Only) due and payable as on 10.07.2023 together with further interest from 11.07.2023 within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that, the undersigned has taken Physical Possession of the property through Advocate Bhavana Ankush Wagchhaude, appointed as Court Commissioner in execution of order dated 20.09.2024 passed by Chief Judicial Magistrate, Thane in Criminal Misc. Application No.538/2024 described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 23rd Day of April the year 2025.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Nido Home Finance Limited (formerly known as Edelweiss Housing Finance Ltd) for an amount Rs. 23,85,440.94/- (Rupees Twenty Three Lakhs Eighty Five Thousand Four Hundred Forty and Ninety Four Paisa Only) due and payable as on 10.07.2023 together with further interest from 11.07.2023 and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.
THE SCHEDULE OF THE PROPERTY
All that piece and parcel of Flat No.103, 1st Floor, 'B' Wing, Building Known as "BADLA-PUR PRIDE", Society known as "BADLAPUR PRIDE Co-Operative Housing Society Ltd.", Badlapur (W), Tal. Ambarnath, Dist. Thane- 421503, measuring area about 39.01 Sq.mtr. (Carpet), constructed on plot of land bearing Survey No.131, Hissa No.1 measuring area 3440 Sq. Mtr. Situated at Village Badlapur in the registration District, Sub-District of Thane.
Date: 23.04.2025 Sd/- Authorized Officer
Place: Badlapur (West) For Nido Home Finance Limited (Formerly Known As Edelweiss Housing Finance Limited)

JM FINANCIAL LIMITED

Corporate Identity Number: L67120MH1986PLC038784
Regd. Office : 7th Floor, Cnergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai 400 025.
Tel. No.: +91 22 6630 3030 • Website: www.jmfi.com

TRANSFER OF EQUITY SHARES TO INVESTOR EDUCATION AND PROTECTION FUND

NOTICE is hereby given that pursuant to the provisions of Section 124(6) of the Companies Act, 2013 (the "Act") read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, as amended (the "Rules"), the equity shares held by those Members who have not claimed their dividend for seven consecutive years or more shall be transferred by the Company to the Investor Education and Protection Fund (the "IEPF").
In accordance with the Rules, the concerned Members of the Company have been individually notified at their latest available registered address, providing therein, the details of their equity shares liable to be transferred to the IEPF and requesting them to claim their unclaimed dividend. The Company has also uploaded the full details of these Members on its website viz., <https://www.jmfi.com/shareholder-corner/unclaimed-unpaid-dividend>.

In case, the Company does not receive any communication from the concerned Members on or before August 11, 2025, the Company shall transfer these shares to IEPF Authority as per procedure stipulated in the Rules. No claim shall lie against the Company or its Registrar and Transfer Agent (the "RTA") in respect of the shares transferred to IEPF. However, the concerned Members may claim their shares from the IEPF Authority in accordance with the procedure and on submission of such documents as prescribed under the Rules.

In order to receive the correspondence from the Company in a timely manner, Members are requested to register their email addresses with the RTA(in case of shares held in physical mode) by sending email request to inward.ris@kfintech.com and your Depository Participant(s) (in case of shares held in dematerialised mode).

In case of any queries, the concerned Members are requested to contact the Company or its RTA at the following address / email id / telephone number.

JM Financial Limited,
7th Floor, Cnergy,
Appasaheb Marathe Marg,
Prabhadevi, Mumbai - 400 025
Tel.: +91 22 6630 3030
Email: ecommunication@jmfi.com
Website: www.jmfi.com

KFIn Technologies Limited
Unit: JM Financial Limited,
Selenium Tower B,
Plot 31-32, Financial District,
Nanakramguda, Serlingampally
Hyderabad, Rangareddy
Telangana - 500 032
Toll Free No.: 1800 309 4001
Email: inward.ris@kfintech.com
Website: www.kfintech.com

For JM Financial Limited
Hemant Pandya
Company Secretary & Compliance Officer

ENCORE ASSET RECONSTRUCTION COMPANY PRIVATE LIMITED (ENCORE ARC)

Corporate Office: 5th Floor, Plot No. 137, Sector 44, Gurugram - 122 002, Haryana
Date: 16-04-2025

- M/s Chemserves Pharma Pvt. Ltd., 411 Atlanta Estate G. M. Link Road, Goregaon-E, Mumbai, Maharashtra, 400063
- M. Rohitash Mandhana, Since deceased through Legal Heirs, C 206 Crown Vasant Marg Western Express Highway, near. Magathane Telephone Exchange, Borivali East, Mumbai, Maharashtra, 400066
- M. Sureshchand Mandhana, 411 Atlanta Estate G. M. Link Road, Goregaon-E, Mumbai, Maharashtra, 400063

Each of the parties mentioned under 1 to 3 along with the legal heirs above may individually be referred to as "Notices" and collectively as "Notices".
Sub: Notice u/s 13 (2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, (hereinafter referred to as the "Act")
Dear Sir(s)/Madam(s),

At your request, Notice No. 1, M/s Chemserves Pharma Pvt. Ltd. has been granted by M/s Indostar Finance Capital Ltd, from time-to-time various credit facilities by way of financial assistance ("Financial Assets") against various assets in which security interest was created in favour of the Bank. The relevant particulars of the said credit facilities and the security agreement(s) document(s) executed by you Notices are stated in Schedule 'A' and 'B' respectively. You have availed the said financial assistance inter alia with an undertaking for repayment of the said financial assistance in terms of the corresponding agreement(s) document(s).

You Notice No. 1 to 3, have created security interest by memorandum of Entry by deposit of title deeds dated 27.09.2017 duly registered with the office of Joint Sub-Registrar, Mumbai and deposit of title deeds with respect to, the immovable properties detailed under Schedule 'C', creating security interest thereon in favour of Indostar Capital Finance Ltd.

You have also acknowledged security facilities in the liability in respect of the aforesaid credit facilities by executing various loan and security documents from time to time. The operation of and conduct of the above said financial assistance/ credit facilities have become irregular and the debt has been classified as non-performing asset by Encore Asset Reconstruction Company Pvt. Ltd. on March 3, 2024 in accordance with the directives/guidelines relating to asset classification issued by the Reserve Bank of India consequent to the default committed by you in repayment of principal debt and interest thereon.

The said financial assistance is also secured by the personal guarantees of Mr. Sureshchand Mandhana and Mr. Rohitash Mandhana, since deceased through their legal heirs (collectively referred to as the "Guarantors").

Despite repeated requests, you have failed and neglected to repay the said dues/outstanding liabilities

Please note that Encore Asset Reconstruction Company Pvt. Ltd. acting in its capacity as trustee of EARC-Bank-030 Trust ("Encore ARC") acquired the aforementioned Financial Assets from M/s Indostar Capital Finance Ltd. vide Assignment Agreement registered on December 30, 2023 in terms of which all rights, titles and interests in the said Financial Assets and the underlying securities have been transferred by ICFI to it under the provisions of Section 5 of SARFAESI Act.

In furtherance thereto, Encore ARC hereby calls upon you u/s 13(2) of the SARFAESI Act 2002, by issuing this notice to discharge, in full, your liabilities stated hereunder to Encore ARC within 60 days from the date of this notice.

Your outstanding liabilities (in aggregate) due and owing to Encore ARC is in the sum of Rs. 98,28,331/- (Rupees Ninety Eight Lakh Twenty Eight Thousand Three and Thirty One only) as on February 18, 2025. The requisite details of the outstanding dues are given under Schedule A. You the addressees are also liable to pay future interest at the contractual rate on the aforesaid amount together with incidental expenses, cost and charges from February 19, 2025 till realization.

If you fail to repay to Encore ARC the aforesaid sum of Rs. 98,28,331/- (Rupees Ninety Eight Lakh Twenty Eight Thousand Three and Thirty One only) together with further interest and incidental expenses, costs and charges as stated above in terms of this notice u/s 13 (2) of the SARFAESI Act 2002, within 60 days of this notice, Encore ARC will exercise all or any of the rights detailed under sub-section 4 of Section 13 against the property described under Schedule C and other applicable provisions of the said Act.

You are also put to notice that in terms of sub-section 13 of section 13 of the SARFAESI Act 2002, you are hereby legally disallowed from transferring by way of sale, lease or otherwise, the secured assets detailed in Schedule C of this notice without obtaining written consent of Encore ARC. Your attention is also invited to the provision of sub-section 8 of section 13 of the SARFAESI Act 2002, in respect of the time available to you Notices to redeem the underlying secured assets.

Yours faithfully,
Authorized Officer, Encore Asset Reconstruction Company Pvt. Ltd.
Acting in its capacity as Trustee of EARC-BANK-030 - Trust

SCHEDULE 'A' Statement of Dues as on 30.09.2024

Secured CC Facility (A/c No. LSMUM04017 - 180001365)

Sr. No.	Particulars	Amount (in Rs.)
a.	Principal Outstanding	3,70,232/-
b.	Interest @ 14% per annum (compounded at monthly rest)	2,556/-
c.	Penal Interest @ 2% per annum	1,107/-
	Total O/s	3,73,895/- (Three Lakh Seventy Three Thousand Eight Hundred and Ninety Five Only)

SCHEDULE 'A' Statement of Dues as on 30.09.2024

Secured CC Facility (A/c No. LSMUM04017 - 180001365)

Sr. No.	Particulars	Amount (in Rs.)
a.	Principal Outstanding	93,50,443/-
b.	Interest @ 16.5% per annum	76,084/-
c.	Penal Interest @ 2% per annum	27,909/-
	Total O/s	94,54,436/- (Ninety Four Lakh Fifty Four Thousand Four Hundred Thirty Six Only)

SCHEDULE 'C' Description of Immovable Assets

Sr. No. Details of Secured Assets

1. FLAT NO 406, 4TH FLOOR WING measuring 38.4 Sq. Mtr Carpet Area, in the Dheeraj Upan-I Co-Op Hsg. Soc. Ltd, situated at Opp. Siddharth Nagar, Magathane, Borivali (E), Mumbai - 400066, with still plus Eight Vertical Upper Floors, (with "Lift" Facility), on all those pieces and parcels of land, situated, lying and being at the revenue village Magathane Borivali, bearing the CTS No. 176, registration district and sub-district of Mumbai City and Mumbai Suburban, within the assessment jurisdiction of "R-South" Ward of Brihanmumbai Mahanagar Palika

PUBLIC NOTICE

Notice is hereby given to the public at large that all the original title deeds forming part of the chain of agreements since inception, in respect of property being Flat No. 10 in Aradhana Building, 273 Raja Rammohan Roy Marg, Mumbai - 400 004 are lost and not traceable. I hereby appeal and request that in case anyone finds, he/she shall return the same at above mentioned address at the earliest.

For M/s. SHRADDHA GEMS
Place: Mumbai Sd/-
Date: April 24, 2025 Partner

PUBLIC NOTICE

Notice is hereby given that Krishna Thekeria, Nipa Patel, Kunjal Gadhvi member in respect of Maharaj Mansion Co-op. Housing Society Ltd., Flat No. 14, 298, Sardar V.P. Road, Mumbai 400 004. We lost original share certificate, Share Dist. No.16-20, issued by erstwhile society i.e. of Maharaj Mansion Co-op. Housing Society Ltd. and we applied to the Society of Maharaj Mansion Co-op. Housing Society Ltd. for issuing a duplicate Share Certificate in lieu of the original one either lost / misplaced by us. We undertaken to the Society that if we find the original Share Certificate issued to us hereafter, we will not misuse the same but return it to the Society for cancellation and record. Objections to the issue of duplicate Share Certificate are hereby invited from concerned person/s within 15 days from the date of publication of this Notice. If no objection is received as stated above, the Society shall be free to issue Duplicate Share Certificate.

Sd/-
Krishna thekeria,
Nipa Patel,
Kunjal Gadhvi
Date : 23rd April 2025
Place : Mumbai

FORM NO. URC-2

Advertisement giving notice about registration under Part I of Chapter XXI of the Act (Pursuant to section 374(b) of the companies Act, 2013 and rule 4(1) of the companies (Authorised to Register) Rules, 2014

- Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Central Registration Centre (CRC) Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Mansarovar, District Gurgaon (Haryana), Pin Code-122050 that "M/s Solar Circle Power Projects LLP (LLPIN : AAY-2248)" a LLP may be registered under Part I of Chapter XXI of the Companies Act 2013, as a Company limited by shares.

- The principal objects of the company are as follows:
Solar Circle is a new age renewable energy solution company that provides end to end services in setting up solar power plants on EPC and turnkey basis and to provide with the best in class and robust solar solutions.

- A copy of the draft memorandum and articles of association of the proposed company may be inspected at the registered office at B-115, Hind Saahasra Industrial Estate Marol Naka, Andheri East, Mumbai, 400059.
- Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Mansarovar, District Gurgaon (Haryana), Pin Code-122050, within Twenty one days from the date of publication of this notice, with a copy to the company at its registered office address mentioned above.

For and on behalf of
M/s. Solar Circle Power Projects LLP

- Rajan Agrawal (Designated Partner)
- Nikita Agarwal (Designated Partner)

Date : 24.04.2025 | Place : Mumbai

MAHARASHTRA INSECTICIDES LIMITED

(A Subsidiary Company of The M.A.I.D.C.Ltd.)
Krushiodyog Bhavan, Aarey Milk Colony,
Dinkarao Desai Marg, Goregaon (E),
Mumbai - 65. Tel. 022-28719364
E-mail - milakola1@gmail.com, pesticidesmaidc65@gmail.com.

E-Tender Notice 2025-26

EOI (Online Tenders) are invited by Maharashtra Insecticides Limited, Akola, (Subsidiary Company of The M.A.I.D.C.Ltd.) for purchase of following material.

EOI Notice No.: Pest/ MIL/2025-26/EOI/02

ITEM / PARTICULAR
A. Various Types of Bio-Pesticides (Azadiractine (All PPM), Metharizum, Verticillium, Pseudomonas & Trichoderma, Bacillus)
B. Various Types of Micronutrients (Fe, Zn, Cu, Mg, Bo, Mgs, S, Grade I, II & III)
C. Various Types of components of Pheromone Traps & their lures (Top canopy, Fixing ring, funnel, PE film, Silicon sepa, Tube lure, Vail lure)
D. Various Types of components of Fruit Fly Traps & their lures (Trap container, wood block)

Detailed tender document can be accessed through Maharashtra State E-Tendering Portal - www.mahatenders.gov.in and MAIDC web portal www.maidcmumbai.com.

Sd/-
(Vijay R. Patharkar)
Chief Executive (MIL)

POSSSESSION NOTICE [Appendix IV] (Under Rule 8(1))

AP26/ADVANCES/INP/MSHC/ Archana Sandeep Dhale 2024-25 DATE: 21/04/2025
WHEREAS, The undersigned being the Authorized Officer of the Bank of Maharashtra under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of the powers conferred under Sub-Section (12) of Section 13 read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 10/02/2025, calling upon the borrower, Mrs. Archana Sandeep Dhale (Applicant) and Mr. Sandeep Prabhakar Dhale (Co-Applicant) to repay in full the amount of Rs.66,59,078 Plus other charges, costs and expenses till the date of realization plus charges, cost, expenses till date of realization within 60 days from the date of receipt of the said Notice.

The borrower having failed to repay the amount, Notice is hereby given to the borrower and the public in general that the undersigned has taken Possession of the properties described herein below in exercise of powers conferred on him/her under section 13 (4) of the said Act read with Rule 8 of the said rules on this 21st Day of April 2025.
Description of Property
Flat no 1904, 19th floor, Building No 1A- Wing B, Building name Dew, Highland Heaven, Saket Road, Balkum Pada No - 3, Thane West - 400608
For Bank Of Maharashtra
Chief Manager & Authorised Officer
Vartaknagar Branch
Thane zone

The borrower in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of Bank of Maharashtra for an amount hereinabove mentioned.
The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Date: 21/04/2025
Thane
Sd/-
Vartaknagar Branch
Thane zone

NEXOME CAPITAL MARKETS LIMITED

(Formerly SMIFS Capital Markets Limited)
Regd. Office: 'Vaibhav' 4F, 4, Lee Road, Kolkata - 700 020
CIN: L74300WB1983PLC036342
Tel No.: 033-2290-7400/7401/7402 E-mail: smifcap@gmail.com, cs.smifs@gmail.com
Website: www.smifscap.com

NOTICE TO SHAREHOLDERS

For transfer of shares to the Investor Education and protection Fund (IEPF) Account (As per Section 124(6) of the Companies Act, 2013)

In terms of requirements of Section 124(6) of the Companies Act, 2013 read with Investor Education and Protection Fund (IEPF) Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the rules"), the Company is required to transfer the shares, in respect of which the dividend remains unpaid or unclaimed for a period of seven consecutive years or more to the IEPF Account established by the Central Government. The Company has sent individual communication to the concerned shareholders who have not encashed the final dividend for the financial year 2017-18 and all subsequent dividends declared and paid by the Company, which are liable to be transferred to IEPF Accounts as per the said Rules.

A list of such shareholders who have not encashed their dividends for seven consecutive years and whose share and dividend amount are therefore liable for transfer to IEPF Account is displayed on the website of the Company www.smifscap.com

Shareholders are requested to forward the requisite documents as mentioned in said communication to the Company's Registrar and Share Transfer Agent on or before 15th October, 2025 to claim the shares and unclaimed dividend amount(s). Notice is hereby given that in the absence of receipt of a valid claim by the shareholder, the Company would be transferring the said shares to IEPF Account without further notice in accordance with following the process as mentioned below:

- In case of shares held in Physical form - by issuance of duplicate share certificates on behalf of the concerned members and then transferring the same to IEPF Authority.
- In case of shares held in Demat form-by transferring the shares directly to Demat account of IEPF Authority with the help of Depository Participant.

Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said Rules. Any person whose shares/unpaid dividend is transferred to the Fund may claim the shares/dividend from the Investor Education and Protection Fund Authority pursuant to the provisions of Section 124 and 125 of the Act and the Rules by submitting an online application in Form IEPF-5 available on the website www.iepf.gov.in with a copy to the Company.
For any information/ clarifications on this matter, concerned shareholders may write to the Company at smifcap@gmail.com / cs.smifs@gmail.com or contact the Company's Registrar and Share Transfer Agent- M/s Maheshwari Dattamatics Private Limited, 23, R.N.Mukherjee Road, 5th Floor, Kolkata 700001. Tel.: 033-22435029/22482248. Email: mpdlco@yahoo.com

For Nexome Capital Markets Limited
(formerly known as SMIFS Capital Markets Limited)
Sd/-
(Poonam Bhatia)
Company Secretary cum
Compliance Officer

Place : Kolkata
Date: 23.04.2025

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF EPTOME RESIDENCY PRIVATE LIMITED

RELEVANT PARTICULARS	EPTOME RESIDENCY PRIVATE LIMITED
1. Name of corporate debtor	03.07.2008
2. Date of incorporation of corporate debtor	Registrar of Companies, Mumbai.
3. Authority under which corporate debtor is incorporated / registered	U45100MH2008PTC184241
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	ONE BKC, A Wing 1401, Plot No. C66, G Block, Bandra Kurla Complex, Bandra(East), Mumbai City, Mumbai, Maharashtra, India, 400051
5. Address of the registered office and principal office (if any) of corporate debtor	22.04.2025
6. Insolvency commencement date in respect of corporate debtor	19.10.2025
7. Estimated date of closure of insolvency resolution process	Bharat Ramakant Upadhyay Reg. No.: IBBI/IPA-002/IPN00120/2017-18/10289
8. Name and registration number of the insolvency professional acting as interim resolution professional	507, 5th floor, C2 Wing, Skyline Wealth Space, Skyline Oasis Complex, Premier Road, Near Vidyavihar Station, Ghatkopar- West, Mumbai - 400086 Email id registered with IBBI: brupadhyay@hotmail.com Claims to be sort on Email id: brupadhyayip@gmail.com brupadhyayip@gmail.com
9. Address and e-mail of the interim resolution professional, as registered with the Board	06.05.2025 being the 14th day from the date of receipt of order.
10. Address and e-mail to be used for correspondence with the interim resolution professional	Allottees Real Estate Projects
11. Last date for submission of claims	1. Girish Krishna Hingranj 2. Sanjeev Gool 3. Vallabh Narayandas Sawana crpptomeresidencyopdttd@gmail.com
12. Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	
13. Names of insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Eptome Residency Private Limited on 22nd Day of April, 2025.

The creditors of Eptome Residency Private Limited are hereby called upon to submit their claims with proof on or before 6th May, 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised representative from among the three insolvency professionals listed against entry No.13 to act as Authorised representative of the class Allottees Real Estate Projects Form CA.

Submission of false or misleading proofs of claim shall attract penalties.
Date: 23.04.2025
Place: Mumbai

Bharat Ramakant Upadhyay
Interim Resolution Professional
Reg. No.: IBBI/IPA-002/IPN00120/2017-18/10289

Veena Realcon Private Limited

CIN: U70102MH2012PTC228926
NOTICE OF HEARING OF APPLICATION

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH

COMPANY SCHEME APPLICATION NO. C.A.(CAA)/21(MB)/2025

In the matter of Section 230 read with 232 of the Companies Act, 2013 and other applicable rules thereunder.
AND

In the matter of Scheme of Amalgamation between Veena Realcon Private Limited (CIN: U70102MH2012PTC228926) (First Applicant Company/ Applicant Transferor Company) and V.D. Infratech Private Limited (CIN: U70101MH2011PTC221794) (Second Applicant Company/ Applicant Transferee Company) and their respective shareholders. ("Scheme")

NOTICE is hereby given that a joint Company Scheme Application ("Application") under Sections 230 to 232 of the Companies Act, 2013 read with the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 ("Rules") seeking sanction of the Scheme envisaging amalgamation of the Applicant Transferor Company as a going concern into the Applicant Transferee Company, was admitted by the Hon'ble National Company Law Tribunal, Mumbai Bench ("Hon'ble Tribunal") by its order dated February 5, 2024. Pursuant to the directions of the Hon'ble Tribunal, we intimate about the proposed merger and details of ongoing real estate projects in the Applicant Transferor Company as follows: 1. Veena Serenity (Maha Rera no. P51800001016), 2. Veena Senterio (Maha Rera no. P51800024452) and 3. Veena Serene (Maha Rera no. P51800027781)

Further, Hon'ble Tribunal by Order, held that the meeting of Unsecured Creditors of the Company is not required to be convened and inter alia directed the Company to issue notice to all the Unsecured Creditors of the Company as on September 30, 2024 with a direction that they may submit their representations in relation to the Scheme, if any, to the Hon'ble Tribunal. You are hereby informed that representations, if any, in connection with the proposed Scheme of Amalgamation may be made to the Hon'ble Tribunal within thirty (30) days from the date of receipt of this notice. Copy of the representations may simultaneously be sent to the Applicant Transferor Company as follows: 1. Veena Serenity (Maha Rera no. P51800001016), 2. Veena Senterio (Maha Rera no. P51800024452) and 3. Veena Serene (Maha Rera no. P51800027781)

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